

Conversion of residential houses into commercial houses

4135, SHRI SARADA MOHANTY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that in Narang Colony, Delhi-110035 most of the residential houses have been converted into commercial houses unauthorisedly with the connivance of local police and other concerned officials;

(b) whether it is also a fact that a gas welding unit and a paint and varnish making works are going on in Band Gali of Narang Colony causing potential danger to the life and property of the residents nearby;

(c) whether Government propose to take any corrective steps right now or will wait for the loss of some precious lives in some accident like a fire which sometime back broke out in the paint and varnish works in the street; and

(d) if so, what are the details in this regard and what is the Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) Municipal Corporation of Delhi has reported that Narang Colony is an old unauthorised regularised colony. As and when any violation is noticed, necessary action is taken as per Delhi Municipal Corporation Act.

(b) Corporation has further reported that no paint and varnish making works have been noticed by it during the course of survey/inspection in Band Gali of Narang Colony. However, one unit manufacturing electric welding holders with the help of electricity and gas welding was found running in Band Gali. Action as per law has since been taken against the said unit.

(c) and (d) DESU has been asked to disconnect electric power of such units.

Changes in IPC and Cr.P.C.

4136. SHRI SATISH PRADHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are considering drastic changes in IPC, Cr. P. C. in view of abnormal rise in incidence of various types of crimes in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) A Conference of Chief Ministers was held on 13th November, 1992 at New Delhi to discuss the various issues pertaining to the Administration of Criminal Justice. The Conference inter-alia endorsed a time bound programme for adoption in respect of:

(i) Amendment of Cr.P.C., I.P.C., and Evident Act, to remedy the weaknesses and shortcoming found in their operations;

(ii) Exploring possibilities of improvements in procedures to ensure speedy trial in Courts;

(iii) Setting up of Directorates of Prosecution to effectively supervise the investigation and prosecution;

(iv) Training of investigative officers, judicial officials and prosecutors at various levels;

(v) Exploring alternatives to prison sentences by de-penalisation and de-institutionalisation;

(vi) Securing redress to victims of crime; and

(vii) Reduction in overcrowding in jails by streamlining the bail provisions.

The Conference also decided to set up a Steering Group comprising the Union Home Minister, concerned Central Minister and some Chief Ministers to continuously monitor the implementation of the several major proposals contained in the agenda for the Conference.

The Steering Committee will consider the various proposals and make suggestions for appropriate action by the Government.

Negotiations with UK to contain terrorism in India

4137. SHRI RAJUBHAI A. PARMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether during the recent visit by Minister for Home Affairs to U.K., negotiations were held about the steps to be taken to contain and prevent international terrorism in the context of Pakistani involvement in terrorist activities in Kashmir and Punjab and the activities of U.K. bases terrorists, financing and engineering terrorism in India;

(b) if so, the precise nature and details of the talks and the outcome thereof; and

(c) the follow up action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) Negotiations were held and an Extradition Treaty and Confiscation Agreement was signed with the Government of U.K. The Extradition Treaty provides for the extradition of certain categories of offenders who commit crimes punishable with a minimum of one year imprisonment. The Confiscation Agreement is concerning the investigation and prosecution of crime and the tracing, restraint and confiscation of the proceeds and instruments of crime and Terrorist Funds.

(c) Enabling legislation in this regard is under process.

Re-deployment of retrenched workers

4138. SHRIMATI CHANDRIKA ABHINANDAN JAIN: Will the Minister of LABOUR be pleased to state:

(a) whether Government have decided to frame a scheme for re-training and re-deployment of retrenched workers; and

(b) if so, the details thereof indicating therein the employment potentials after such a training?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) and (b) The question of framing a scheme for re-training and re-deployment of workers affected by structural changes is under consideration of the Government.

मध्य प्रदेश अनुसूचित क्षेत्र विनियम का अनुमोदन

4139. श्री कैलाश नारायण खारंग: क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या किसी राज्य सरकार द्वारा अनुसूचित क्षेत्र के प्रशासन के सुदृढीकरण एवं अनुसूचित जातियों के संरक्षणार्थम उपायों के लिए कोई विधेयक राष्ट्रपति की स्वीकृति के लिए भेजा है; और

(ख) यदि हां, तो मध्य प्रदेश सरकार द्वारा प्रस्तुत किए गए "मध्य प्रदेश अनुसूचित क्षेत्र विनियम" पर राष्ट्रपति की स्वीकृति कब तक प्राप्त होगी?

संसदीय कार्य मंत्रालय में राज्य मंत्री और गृह मंत्रालय में राज्य मंत्री (श्री एम० एम० जैकब): (क) राष्ट्रपति महोदय के विचारार्थ राज्य सरकारों निम्नलिखित "विनियम" प्राप्त हुए हैं

मध्य भारत अनुसूचित क्षेत्र (भा) का आवंटन एवं हस्तांतरण) विनियम, 1984

आंध्र प्रदेश अनुसूचित क्षेत्र (औद्योगिक कंपनियों में अनुसूचित जनजातियों के लिए पदों) आरक्षण विनियम, 1984 उड़ीसा अनुसूचित क्षेत्र अच सम्पत्ति हस्तांतरण (अनुसूचित जातियों द्वारा) संशोधन विनियम 1990